

Repealed by Act 36 of 1957.

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**THE COAL MINES PROVIDENT FUND AND BONUS
SCHEMES (AMENDMENT) ACT, 1951.**

No. XXI OF 1951



An Act further to amend the Coal Mines Provident Fund and
Bonus Schemes Act, 1948

[28th April, 1951]

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Coal Mines Provident Fund and Bonus Schemes (Amendment) Act, 1951.

2. **Insertion of new section 10A in Act XLVI of 1948.**—After section 10 of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:—

“10A. *Mode of recovery of money due from an employer.*—Any amount due from an employer in respect of any contribution or bonus under any scheme framed under this Act may be recovered by the Central Government in the same manner as an arrear of land revenue.”

3. **Amendment of the First Schedule, Act XLVI of 1948.**—In the First Schedule to the principal Act,—

(a) for paragraph 2, the following paragraph shall be substituted and shall be deemed always to have been substituted, namely:—

“2. Payment of contributions to the Fund by employers and by, or on behalf of, employees, the rate, time and manner of such payment and the manner in which such contributions may be recovered.”

(b) in paragraph 3, for the words “it shall be paid” the words “the payment shall be made” shall be substituted.